

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 217/MP/2021

**Coram:
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member**

Date of order: 11th August, 2022

In the matter of

Petition under Section 79 (1) (b) & (f) of the Electricity Act, 2003 read with Article 8 of the PPA dated 7.9.2016

**And
In the matter of**

Cosmos Hydro Power Private Limited (CHPPL),
D-21, Panchsheel Enclave,
New Delhi-110017

... Petitioner

VERSUS

Tata Power Delhi Distribution Limited (TPDDL),
Hudson Lane, Kingsway Camp,
New Delhi – 110009.

.. Respondent

The following was present:

Shri Venkatesh, Advocate, CHPPL
Shri Ashtosh K. Srivastava, Advocate, CHPPL
Shri JAYANT Bajaj, Advocate, CHPPL
Shri Bhani Pratap Singh, Advocate
Shri Anand Kumar Srivastava, Advocate, TPDDL
Shri Shivam Sinha, Advocate, TPDDL

ORDER

The Petitioner, Cosmos Hydro Power Private Limited, has filed the present
Petition with the following prayers:

*“(a) Declare the Govt. of Himachal Pradesh’s Notification dated 15.05.2018
as Change in Law event;*

(b) Direct Respondent to realign the PPA with GoHP Notification dated 15.05.2018 and procure energy in addition to 78.05 MU at 100% tariff;

(c) Direct Respondent to sign the Supplementary PPA to give effect to the GoHP Notification dated 15.05.2018;

(d) Direct the Respondent to return 50% of the CPG amount; and

(e) Pass such further Order(s) as this Hon'ble Commission may deem fit in the facts and circumstances of the case."

2. The matter was called out for virtual hearing on 5.8.2022. During the course of hearing, learned counsel for the Petitioner sought permission to withdraw the Petition.

3. In view of the submission of the learned counsel for the Petitioner, the Petitioner is permitted to withdraw the present Petition.

4. Accordingly, the Petition No. 217/MP/2021 is disposed of as withdrawn.

Sd/-
(P. K. Singh)
Member

sd/-
(Arun Goyal)
Member

sd/-
(I.S. Jha)
Member